

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:-1190- JK (LD) of 2026**

**DATED: - 30 - 01 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**

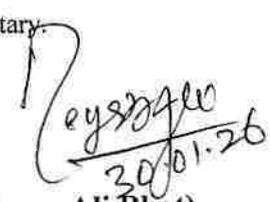
Commissioner/Secretary to Government

Dated: 30.01.2026

No:-LAW-OIC/1/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 1190 JK (LD) of 2026 dated 30.01.2026**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
<b>1</b>	FIR No. 74/2024 u/s 8/20 NDPS Act, P/S Litter, bail titled UT of J&K V/S Naseer Ahmad Mir	<b>Sh. Mohd Yousf, SDPO, Litter</b>
<b>2</b>	FIR No. 52/2017 of P/S Mendhar U/S 363/376 RPC titled State through SHO P/S, Mendhar Vs Mohd Jameel.	<b>Sh. Toseef Wani, Dy. SP, SDPO Mendhar</b>
<b>3</b>	FIR No. 106/2018 of P/S Udhampur U/S 8/15/29 NDPS Act titled State through P/S, Udhampur Vs Surinder Singh and Another.	<b>Sh. Praladh Singh, DySP, Hqrs Udhampur</b>
<b>4</b>	OA No. 1651/2025 titled Manoj Kumar VS UT of J&K & Others	<b>Ms. Anjana DySP Welfare PHQ</b>
<b>5</b>	OA No. 311/2025 titled Preeti Devi Vs UT of J&k and Ors	<b>Shri Rohit Kumar DySP Training</b>

*Reyaz*

*Jm*